

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD
REGIONAL BENCH, COURT NO. 1**

**Excise Misc. Application No. 11165 of 2024
IN
Excise Appeal No. 170 of 2012**

(Arising out of OIA-208-211-2011-COMMR-A-RBT-RAJ dated 28/11/2011 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-Rajkot)

**COMMISSIONER OF CENTRAL EXCISE, CUSTOMS
(ADJUDICATION)-RAJKOT**

Appellant

Central Excise Bhavan,
Race Course Ring Road... Income Tax
Office Rajkot, Gujarat-360001

Vs.

CHETAN CHHATRA

Respondent

C/O, M/S., Nishant Plastics,
Plot No. G-716, Gide, Lodhika,
Kalawad Road, Metoda,
Rajkot, Gujarat.

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Anand Kumar, Superintendent (AR)

CORAM:

HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

Date of Hearing/Decision : **21/10/2024**

Final Order No. 12467/2024

C.L.MAHAR

The amount of excise duty involved in this appeal is Rs. 3,69,925/- and Rs. 21,21,013/-. Since, the amount involved in the appeal is less than 60 lakh limit set by the CBIC for pursuing the appeal before the Tribunal. The Department vide letter dated 21st October, 2024 had made request for the withdrawal of the appeal on Monetary limit. We allow the appeal to be withdrawn. The appeal is accordingly dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

**(C. L. MAHAR)
MEMBER (TECHNICAL)**

AD